

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 187/AT/2019 and IA No.86/2019

Subject : Petition for approval of tariff under Section 63 of the Electricity Act, 2003 along with Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for the purchase of 100 MW of solar power from Solar Energy Corporation of India Limited which has been discovered through a transparent process by way of competitive bidding conducted in terms of the Competitive Bidding Guidelines issued by the Ministry of Power under Section 63 of the Electricity Act, 2003.

Petitioners : 1. Tata Power Delhi Distribution Limited (TPDDL)
2. Solar Energy Corporation of India Limited (SECI)

Respondents : Acme Solar Holdings Limited and Ors.

Petition No. 160/AT/2019 and IA No.81/2019

Subject : Petition for approval of tariff under Section 63 of the Electricity Act, 2003 along with Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for the purchase of 20 MW of solar power from Solar Energy Corporation of India Limited which has been discovered through a transparent process by way of competitive bidding conducted in terms of the Competitive Bidding Guidelines issued by the Ministry of Power under Section 63 of the Electricity Act, 2003.

Petitioners : 1. Tata Power Delhi Distribution Limited (TPDDL)
2. Solar Energy Corporation of India Limited (SECI)

Respondents : Suryaoday Solaire Prakash Private Limited and Ors.

Petition No. 161/AT/2019 and IA No. 85/2019

Subject : Petition for approval of tariff under Section 63 of the Electricity Act, 2003 along with Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for the purchase of 50 MW of wind power from Solar Energy Corporation of India Limited which has been discovered through a transparent process by way of competitive bidding conducted in terms of the Competitive Bidding Guidelines issued by the Ministry of Power under Section 63 of the Electricity Act, 2003.

Petitioners : 1. Tata Power Delhi Distribution Limited (TPDDL)
2. Solar Energy Corporation of India Limited (SECI)



Respondents : Adani Green Energy (MP) Limited and Ors.

Petition No. 162/AT/2019 and IA No.84/2019

Subject : Petition for approval of tariff under Section 63 of the Electricity Act, 2003 along with Section 79(1)(k) of the Electricity Act, 2003 for adoption of tariff for the purchase of 50 MW of solar power from Solar Energy Corporation of India Limited which has been discovered through a transparent process by way of competitive bidding conducted in terms of the Competitive Bidding Guidelines issued by the Ministry of Power under Section 63 of the Electricity Act, 2003.

Petitioner : 1. Tata Power Delhi Distribution Limited (TPDDL)
2. Solar Energy Corporation of India Limited (SECI)

Respondents : Adani Green Energy (MP) Limited and Ors.

Date of Hearing : 10.1.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member

Parties Present : Ms. Molshree Bhatnagar, Advocate, TPDDL
Ms. Shefali Sobti, TPDDL
Shri M.G. Ramachandran, Sr. Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Shri Atulya Kumar Naik, SECI
Shri Tarun Mukhija, SECI
Shri Kartikey Tripathi, SECI
Shri Jitender Retta, Advocate, Today Green Energy
Shri S.K. Kulkarni, Srijan Energy System

Record of Proceedings

Learned senior counsel for SECI submitted that while considering the request of SECI for adoption of tariff in respect of all PPAs/PSAs executed for the entire capacity under the respective scheme/RfS, the Commission has allowed the IAs seeking transposition of SECI as Petitioner vide Record of Proceedings for the hearing dated 19.11.2019 and had issued notice to the Solar/Wind Power Developers and Buying Utilities as impleaded by SECI. Accordingly, the Commission may adopt the tariff discovered through the tariff based competitive bidding process for individual power projects.

2. Learned counsel for the Respondent, Today Green Energy Private Limited in Petition No. 160/AT/2019 requested for three days time to file reply to the Petition.

3. After hearing the learned senior counsel for SECI and the learned counsel for the Respondent, the Commission directed the Respondent, to file its submissions,



on affidavit, by 17.1.2020 with an advance copy to the Petitioners, who may file their rejoinder, if any, by 24.1.2020. The Commission directed that due date of filing of reply and rejoinder should be strictly complied with.

4. Subject to above, the Commission reserved order in the Petitions.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

